

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001
.....

Appeal No.21(1379)/2013-IC

Date: 24.10.13

In the matter of

Shri Rakesh Sharma
Plot No.4, Maniram Sadan
Vaidya Vatika
New Sanganer Road Sodala
Jaipur - 302019

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE : TWENTY FOURTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 24.10.13

ORDER

The appellant has filed an appeal on 05.10.13 received on 14.10.13 under Section 19 of the RTI Act against the information the information furnished by the CPIO, the respondent vide letter no.21(1379)/13 dated 18.09.13

Brief Facts of the case:

1. The appellant vide his application dated 10.08.13 received on 14.08.13 sought information relating to complaint of Notary Public.
2. The Respondent has collected the information from the concerned Section of this Ministry and sent the reply to the appellant vide letter 21(1379)/13 and 18.09.13.

3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 14.10.13
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 18.9.13 is the substantive response for the information asked by the appellant in his original application dt. 10.08.13.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears that the appellant has not acted as advised by the respondent and filed this appeal.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 24.10.13

Copy to:

1. Shri Rakesh Sharma, Plot No.4, Maniram Sadan, Vaidya Vatika
New Sangar Road Sodala, Jaipur - 302019
2. Smt. Asha Sota, CPIO.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Services)
Govt. of India